

**Central Administrative Tribunal
Principal Bench**

**CP No.611/2016
OA No.2604/2012**

New Delhi, this the 10th day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Narinder Singh, S/o Shri Baldev, Safaiwala
Under Asstt. Health Officer
Northern Railway, Opp. Novelty Cinema
S.P. Road, Delhi. ...Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

1. Shri A.K. Punthia, General Manager
General Manager, Northern Railway
Baroda House, New Delhi.
2. Shri Padam Singh Negi
Chief Medical Superintendent
Northern Railway, Divisional Railway Hospital
Opp. Novelty Cinema, S.P. Road, Delhi.
3. Shri Padam Singh Negi
Addl Chief Medical Superintendent
(Health and Family Welfare)
Northern Railway
Divisional Railway Hospital
Opp. Novelty Cinema, S.P. Road
Delhi. ...Respondents

(By Advocates: Shri R.N. Singh, Shri Shailendra Tiwari and
Shri V.S.R. Krishna)

ORDER (ORAL)

Justice Permod Kohli:

Status report has been filed on behalf of respondents
accompanying with copy of Order dated 28.07.2017 passed

by the Hon'ble High Court of Delhi in WP(C) No.6429/2017 whereby the operation of the impugned order has been stayed. Meaning thereby, that the judgment sought to be enforced through the present Contempt Petition, has been stayed.

2. In this view of the matter, the present Contempt Proceedings are dropped with liberty to the applicant to seek revival in the event the judgment passed by this Tribunal survives in the Writ Petition.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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